

पर नियंत्रक-महालेखा-  
परीक्षक की टिप्पणियां।

[Placed in Library. See No. LT—  
1300/77].

(2) (एक) भारतीय राज्य रसायन  
तथा भेषज निगम लिमिटेड, नई  
दिल्ली के 1 जनवरी, 1976  
से 31 मार्च, 1977 तक की  
अवधि के कार्यकरण की  
सरकार द्वारा समीक्षा।

(दो) भारतीय राज्य रसायन  
तथा भेषज निगम लिमिटेड,  
नई दिल्ली का 1 जनवरी,  
1976 से 31 मार्च,  
1977 की अवधि का  
वार्षिक प्रतिवेदन, लेखा-  
परीक्षित लेखे तथा उन  
पर नियंत्रक-महालेखा-  
परीक्षक की टिप्पणियां।

[Placed in Library. See No. LT—  
1301/77].

**NOTIFICATIONS UNDER CENTRAL EXCISE  
RULES, 1944 AND UNDER FINANCE ACT,  
1977, CUSTOMS ACT, 1962 AND ANNUAL  
REPORT OF INDUSTRIAL DEVELOPMENT  
BANK OF INDIA WITH AUDITED ACCOUNTS**

**THE MINISTER OF STATE IN THE  
MINISTRY OF FINANCE (SHRI  
ZULFIQUARULLAH):** I beg to lay on  
the Table—

(1) A copy each of the following  
Notifications (Hindi and English  
versions) issued under the Central  
Excise Rules, 1944:—

(i) G.S.R. 562(E) published in  
Gazette of India dated the 9th  
August, 1977 together with an ex-  
planatory memorandum.

(ii) G.S.R. 656(E) to 567(E)  
published in Gazette of India  
dated the 11th August, 1977 to-  
gether with an explanatory memo-  
randum.

(iii) G.S.R. 573(E) published in  
Gazette of India dated the 12th  
August, 1977 together with an ex-  
planatory memorandum.

(iv) G.S.R. 575(E), 576(E)  
published in Gazette of India dat-  
ed the 16th August, 1977 together  
with an explanatory memorandum.

(v) G.S.R. 578(E) and 579(E)  
published in Gazette of India  
dated the 18th August, 1977 to-  
gether with an explanatory me-  
morandum.

(vi) G.S.R. 602(E) published  
in Gazette of India dated  
the 3rd September, 1977 together  
with an explanatory memoran-  
dum.

(vii) S.R.O. 608(E) published in  
Gazette of India dated the 12th  
September, 1977 together with an  
explanatory memorandum.

(viii) G.S.R. 610(E) published  
in Gazette of India dated the 3rd  
September, 1977 together with an  
explanatory memorandum.

(ix) G.S.R. 611(E) published in  
Gazette of India dated the 17th  
September, 1977 together with an  
explanatory memorandum.

(x) G.S.R. 670(E) published in  
Gazette of India dated the 2nd  
November, 1977 together with an  
explanatory memorandum.

[Placed in Library. See No. LT—  
1302/77].

(2) A copy of Notification No.  
G.S.R. 574(E) (Hindi and English  
versions) published in Gazette of  
India dated the 12th August, 1977,  
issued under section 40 of the Finance  
Act, 1977.

[Placed in Library. See No. LT—  
1302/77].

(3) A copy of Notification No.  
G.S.R. 723(E) (Hindi and English  
versions) published in Gazette of  
India dated the 30th November, 1977,  
under section 159 of the Customs

Act, 1962 together with an explanatory memorandum.

[Placed in Library. See No. LT—1802/77].

(4) A copy of the Annual Report (Hindi and English versions) of the Industrial Development Bank of India together with the Audited Accounts of the General Fund and the Development Assistance Fund for the year ended the 30th June, 1977, under sub-section (5) of section 18 and sub-section (5) of section 23 of the Industrial Development Bank of India Act, 1964. Placed in Library.

[Placed in Library. See No. LT—1303/77].

12.02 hrs.

STATEMENTS OF PUBLIC  
 ACCOUNTS COMMITTEE

SHRI C. M. STEPHEN (Idukki) : I beg to lay on the Table of the following Statements of the Public Accounts Committee:—

(1) Statement showing final replies of Government to the recommendations contained in Chapter V and action taken replies on the recommendations made in Chapter I of Hundred and Ninety-second Report of the Public Accounts Committee (Fifth Lok Sabha) regarding Action Taken by Government on the recommendations contained in their Hundred and Seventy-sixth Report (Fifth Lok Sabha) on National and Grindlays Bank.

(2) Statement showing final replies of Government to the recommendations contained in Chapter V and action taken replies on the recommendations made in Chapter I of Hundred and Ninety-ninth Report of the Public Accounts Committee (Fifth Lok Sabha) regarding Action Taken by Government on the recommendations contained in their Hundred and Fifty-ninth Report (Fifth Lok Sabha) on Purchase of Milo from Abroad.

(3) Statement showing final replies of Government to the recommendations contained in Chapter V and action taken replies on the recommendations made in Chapter I of Two Hundred and Fourteenth Report of the Public Accounts Committee (Fifth Lok Sabha) regarding Action Taken by Government on the recommendations contained in their Hundred and Seventy-second Report (Fifth Lok Sabha) on Remissions and Abandonment of Customs Revenue—Imports of Ethyl Alcohol.

(4) Statement showing final replies of Government to the recommendations contained in Chapter V and action taken replies on the recommendations made in Chapter I of Two Hundred and Twenty-eighth Report of the Public Accounts Committee (Fifth Lok Sabha) regarding Action Taken by Government on the recommendations contained in their Hundred and Seventieth Report (Fifth Lok Sabha) on Crash Scheme on Rural Employment.

MESSAGE FROM RAJYA SABHA

SECRETARY: Sir, I have to report the following message received from the Secretary-General of Rajya Sabha:—

"In accordance with the provisions of rule 127 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to inform the Lok Sabha that the Rajya Sabha, at its sitting held on the 7th December, 1977, agreed without any amendment to the Gresham and Craven of India (Private) Limited (Acquisition and Transfer of Undertakings) Bill, 1977, which was passed by the Lok Sabha at its sitting held on the 29th November, 1977."